

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-292-2020**

Gopal Shetgaonkar & Ors.

... Petitioner

Versus

State of Goa & Anr.

... Respondents

Shri S.S. Kantak, Senior Advocate with Shri A. Gosavi, Advocate for the Petitioner.

Ms. Ma. Correia, Additional Government Advocate for the Respondents No.1 & 2.

Shri S. Walwaikar, Advocate for the Respondent No.3.

Coram:- DAMA SESHADRI NAIDU, J.**Date:- 11 DECEMBER 2020****P.C. :**

Given the extraordinary circumstances, thanks to the prevailing pandemic, though the petitioners filed appeals before the National Green Tribunal, Delhi; they could not have them taken up for hearing. It is for a variety of reasons, which need not be adverted to now.

2. At any rate, earlier, a learned Division Bench of this Court at the principal seat gave a general direction that there shall be no demolition of structures until 31.01.2021. So under that direction, the petitioners, too, are protected.

3. Shri Kantak, the learned Senior Counsel for the petitioners, informs me that the petitioners have been making all efforts to see that the NGT, Delhi, takes the appeals at the earliest. Now, in the light of the directions this Court has given earlier, the respondent authorities should not take any precipitous steps affecting the petitioners' properties—until the 2nd week of January 2021.

4. I, accordingly, hold that the respondents will not take any precipitous steps in the matter until second week of January 2021.

5. Post the matter on 18.01.2021.

DAMA SESHADRI NAIDU, J.

NH